

[Mr. Chairman.]  
 tend which is at present payable by  
 the Railway undertakings to the  
 General Finance as well as other an  
 cillary matters in connection with the  
 separation of Railway Finance from  
 the General Finance : —

Shri Lai Bahadur Shri R. M.  
 Deshmukh Shri B. C. Ghose Babu  
 Gopinath Singh Shri T. V.  
 Kamalaswamy Shri Obaidullah.

#### PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS OF RAIL-  
 WAYS IN INDIA 1951-52 (PARTS I AND II)

THE BLOCK ACCOUNTS (INCLUDING CAPITAL  
 STATEMENTS COMPRISING THE LOAN •  
 ACCOUNTS). BALANCE SHEETS AND PROFIT  
 AND LOSS ACCOUNTS OF INDIAN  
 GOVERNMENT RAILWAYS, 1951-52.

BALANCE SHEETS OF RAILWAY COLLIERIES  
 AND STATEMENTS OF ALL-IN-COST OF  
 COAL, ETC, FOR 1951-52

#### THE AUDIT REPORT, RAILWAYS, 1953

•VUDIT REPORT (CIVIL) 1952, PART I OF THE  
 CENTRAL GOVERNMENT

THE DEPUTY MINISTER FOR FINANCE  
 (SHRI M. C. SHAH): Sir, I beg to lay on the  
 Table a copy of each of the following papers  
 under clause (1) of article 151 of the  
 Constitution:-

(1) (i) Appropriation Accounts of  
 Railways in India 1951-52 (Parts I & II).  
 (Placed in the Library, *see* No. S-179/54  
 for Part I and S-180/54 for Part II.)

(ii) The Block Accounts (including  
 capital statements comprising the loan  
 accounts), Balance Sheets and Profit and  
 Loss Accounts of Indian Government  
 Railways, 1951-52. (Placed in the Library,  
*see* No. S-181/54.)

(iii) Balance Sheets of Railway  
 Collieries and Statements of all-in-

cost of coal, etc., for 1951-52. (Placed in  
 the Library, *see* Nov S-182/54.)

(iv) The Audit Report, Railways, 1953.  
 (Placed in the library, *see* No. S-183/54.)

(2) Audit Report (Civil) 1952, Part I, of  
 the Central Government. (Placed in the  
 Library, *see* No. S-178/54.)

ACTION TAKEN AND CONCLUSIONS REACHED  
 IN RESPECT OF RECOMMENDATIONS-OF THE  
 FILM ENQUIRY COMMITTEE

THE PARLIAMENTARY SECRETARY TO  
 THE MINISTER FOR INFORMATION AND  
 BROADCASTING (SHRI G. RAJAGOPALAN) :  
 Sir, I beg: to lay on the Table a statement of  
 the action taken and conclusions reached in  
 respect of recommendations of the Film  
 Enquiry Committee. (Placed in the Library,  
*see* No. S-185/54.)

EVALUATION REPORT ON THE FIRST  
 YEAR'S WORKING OF THE COMMUNITY  
 PROJECTS

THE DEPUTY MINISTER FOR  
 IRRIGATION AND POWER (SHRI J. S. L.  
 HATHI): Sir. I beg to lay on the Table a copy  
 of the Evaluation Report on the first year's  
 working of the Community Projects. (Placed  
 in the Library, *see* No. S-184/54.)

#### QUESTION OF PRIVILEGE

SHRI P. SUNDARAYYA (Andhra): Sir,  
 before you proceed to other business, may I  
 know what has happened to the question of  
 privilege which was raised in this House and  
 which, you said, will be referred to the Joint  
 Privileges Committee? This is the last day of  
 our sitting and we would like to know what  
 has happened to it and what you propose to do  
 if no report has been received from the Joint  
 Privileges Committee.

THE MINISTER FOR HOME AFFAIRS  
 AND STATES (DR. K. N. KATJU) : The  
 Privileges Committee

i  
Bill 1954  
THE SALARIES AND ALLOWANCES  
OF MEMBERS OF PARLIAMENT  
BILL, 1954

THE MINISTER FOR PARLIAMENTARY  
AFFAIRS (SHRI SATYANARAYAN SINHA):  
Sir, I beg to move:

"That the Salaries and Allowances of  
Members of Parliament Bill, 1954, as  
passed by the Lok Sabha, be taken into  
consideration."

Mr. Chairman, while moving this Bill in the other House, I made the position of the Government absolutely clear with regard to this measure. The House is aware of the history behind this Bill. In the year 1952, a Joint Committee of both the Houses was constituted to go into the matter in pursuance of article 106 of the Constitution. The report of that Committee was placed before the House—I mean the Lok Sabha—in July 1952, but it was shelved. You are aware, Sir, that I was very adversely criticised in this House for that action. I plead guilty to the charge. But I did it because of the fact that a very large number of Members of both the Houses did not like the recommendations made by that Committee.

On the 27th of March of this year, a motion was moved by me in the other House requesting the Speaker to revive the said Committee and I further requested that the matter of Travelling Allowance and Daily Allowance of Members of both the Houses be referred back to the said Committee for reconsideration in the light of the changed circumstances, particularly on the abolition of the First Class on some railways. Hon. Members of this House are fully aware regarding the contents of that Committee's report which was placed before both the Houses. When the matter came up before the Government, they came to the conclusion that as the report of the said Committee, which was representative of all the groups of both the Houses, was almost unanimous in its recommendations, it was neither proper nor desirable on the part of the Government

has met twice and the deliberations are still continuing. I am afraid that it will not be possible to lay before the House or to present to you any recommendations before the Council rises. It may have to go over to the next session.

SHRI P. SUNDARAYYA: We would like to know, even if it is not possible for the Joint Privileges Committee to present any agreed report, since we are adjourning today, what steps the Chairman is going to take, at least immediately after receiving it; or are we to leave this question pending for the next three months, because we are likely to meet only in September?

MR. CHAIRMAN: If the Joint Committee of the two Houses presents a unanimous report even after the House rises, if I get it, with your permission I shall take suitable action.

SHRI RAJAGOPAL NAIDU (Madras) : May I ask a hypothetical question?

MR. CHAIRMAN: No hypothetical question.

SHRI RAJAGOPAL NAIDU: Suppose they don't come to an agreement.....

MR CHAIRMAN: If they don't come to an agreement, then we will discuss it when we meet next.

SHRI B. K. P. SINHA (Bihar): Even if they don't come to an agreement, I think the proper procedure would be to place the report before the two Houses and discuss it.....

MR. CHAIRMAN: If it is an agreed thing, if the Joint Committee comes to a unanimous decision,—then I don't know what action is expected of me— but when I find it is something which I can take, with the permission of the House, I shall try to do it, otherwise not.